
(2020) 11 SHI CK 0039
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3761 Of 2020

Rakesh Kumar Sharma

APPELLANT

Vs

State Of H.P. And Others

RESPONDENT

Date of Decision : 03-11-2020

Acts Referred:

Citation : (2020) 11 SHI CK 0039

Hon'ble Judges : Tarlok Singh Chauhan, J; Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Onkar Jairath, Ashok Sharma, Vinod Thakur, Shiv Pal Manhans, Bhupinder Thakur, Seema Sharma, Yudhbir Singh Thakur

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. The instant petition has been filed for the grant of following reliefs:

i) That the writ in the nature of mandamus or any other appropriate writ, order or directions may kindly be issued to bring the services of the petitioner on Government contract basis, against the post of Trainer Employability Skill as against the 22 posts of Trainer Employability Skill which are lying vacant, in view of the policy decision taken by the respondents at Annexure P-6 from the due date with all consequential benefits.

ii) That the writ in the nature of Prohibition or any other appropriate writ order or directions may kindly be issued prohibiting the respondents to terminate the services of the petitioner as Trainer Employability Skill and he be allowed to continue his duties till his services are brought on Government contract."

2. It appears that the petitioner has not approached the respondents before filing the instant petition.

3. Accordingly, we dispose of the instant petition by directing 2nd respondent to decide the claims of the petitioner in light of notification dated 3. 10.2015 within

a period of eight weeks from today. Needless to say that the petitioner shall be afforded an opportunity of hearing and the consequent order shall be self speaking and reasoned one.

4. Pending application(s), if any, also stands disposed of.

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